

the Pakistan High Commissioner at New Delhi.

(b) The Government of India have no information.

†[वैदेशिक कार्य उपमंत्री (श्रीमती लक्ष्मी मेनन) : (क) जी हां। पाकिस्तान का यह कहना है कि ये लोग गैर-कानूनी तरीके से पाकिस्तान में घुस गये थे और पासपोर्टों और बीजाओं के बगैर वहाँ पर रह रहे थे। लेकिन हमारी पूछताछ से यह पता चलता है कि इन्होंने अपने बीजा ठीक कराने के लिये अपने पासपोर्ट जमा कराये थे और पाकिस्तानी उद्योगों में भारतीयों के स्थान पर पाकिस्तानियों को रखने की जो सामान्य नीति पाकिस्तान सरकार ने अपनाई है, उसके अन्तर्गत इन लोगों को पाकिस्तान से निकाला गया था। ढाका स्थित हमारे कार्यवाहक डिप्टी हाई कमिशनर ने यह सूचना पाते ही पूर्व पाकिस्तान सरकार के साथ इस मामले को उठाया। भारत सरकार ने भी नई दिल्ली स्थित पाकिस्तान हाई कमिशन के पास विरोध-पत्र भेज दिया है।

(ख) भारत सरकार के पास कोई सूचना नहीं है।]

श्री नवाबसिंह चौहान : इस तरह के कितने आदमी हैं ? क्या सरकार ने यह जानकारी हासिल करने की कोशिश की है कि जो भारतीय वहाँ कारखानों में काम करते हैं या जो पाकिस्तानी इधर हिन्दुस्तान के कारखानों में काम करते हैं, वे कितने हैं; और क्या उनके सम्बन्ध में पिछली मर्तबा प्राइम मिनिस्टर्स के बीच जो समझौता हुआ है, उसमें इसका जिक्र आया था; और इस सम्बन्ध में क्या निर्णय किये गये ?

श्री जवाहरलाल नेहरू : यहाँ जिस बात की आप चर्चा करते हैं, इसकी चर्चा तो नहीं हुई थी उस वक्त। बहुत सारे पाकिस्तानी लोग हिन्दुस्तान के कारखानों वगैरह में काम करते हैं। इसी तरह से हिन्दुस्तान के नेशनल्स पाकिस्तान के कारखानों में काम करते हैं।

†[] Hindi translation.

और यह तरीका जो इस समय अस्तित्व में किया गया है—बीजा नहीं दिये गये, फिर उनको हटा दिया गया, इस बुनियाद पर कि बीजा नहीं हैं—मुनासिब मालूम नहीं देता। वे चाहते हैं, किसी को रखना तो बीजा देना या न देना उनके हाथ में है। तो इसका एक तरीका हो सकता है—वे जो चाहें करें, उनके अस्तित्व में हैं—लेकिन यह तरीका जहाँ तक हमारे इल्म में है मुनासिब नहीं था; क्योंकि पासपोर्ट उनके ले लिये गये बीजा के बहाने और फिर यह शिकायत हुई कि तुम्हारे पास पासपोर्ट नहीं है, इस तरह से वे अलग किये गये। ज्यादा वाक्यात तो मैं नहीं बता सकता हूँ, लेकिन जो हमने सुना, उनके साथ जो बतवि उनको हटाने में हुआ, वह अच्छा नहीं हुआ। अपना सामान भी नहीं ला सके बहुत कुछ, सिवाये छोटी मोटी चीजों के। तो इस बात को हमने ढाका में, कराची में और हर जगह उठाया और उठा रहे हैं।

श्री नवाबसिंह चौहान : तकरीबन रोजाना लाखों आदमी सरहद के ऊपर व्यापार और नौकरी के लिये इधर से उबर जाते हैं। इसलिये क्या सरकार यह जरूरी नहीं समझती है कि इस पर फौरी कार्यवाही की जाय, या कोई जवाबी कार्यवाही की जाये ?

श्री जवाहरलाल नेहरू : यह एक अलग सवाल है। जो लोग वहाँ काम करते हैं, जाबते से काम करते हैं। सरहद के इधर उधर हेराफेरी का दूसरा सवाल है। अगर उसकी खास बात जानना चाहते हैं तो उसको दर्याफ्त करके बता सकता हूँ।

SETTLEMENT OF DISPLACED PERSONS IN WEST BENGAL

*101. DR. R. B. GOUR: Will the Minister of REHABILITATION AND MINORITY AFFAIRS be pleased to state:

(a) whether the United Central Refugee Council of West Bengal has

submitted any proposals to the Government of India for resettling displaced persons from East Pakistan in West Bengal;

(b) if so, what are the proposals: and

(c) whether Government have taken any action thereon?

THE DEPUTY MINISTER OF REHABILITATION (SHRI P. S. NASKAR) : (a) to (c). A Memorandum was addressed by the United Central Refugee Council to the Chief Minister of West Bengal who had issued a press statement in reply to the points raised therein, a copy of which is laid on the Table of the Sabha. [See Appendix XXIII, Annexure No. 6.]

DR. R.B. GOUR: May I know, Sir, whether the Government is aware of a press statement made by the Chairman of the United Central Refugee Council in which he has pointed out that the contentions of the West Bengal Chief Minister are incorrect and unsustainable?

SHRI P. S. NASKAR: A press statement issued by the Chairman was seen. But the original memorandum "was addressed to the State Government and the State Government has replied to that and we are abiding by the State Government's decision in the statement.

MR. CHAIRMAN: He wants to know whether you have seen any reply to the Chief Minister's statement issued by the Chairman of the United Central Refugee Council. Has your attention been drawn to it?

SHRI P. S. NASKAR: I have seen a press cutting.

MR. CHAIRMAN: But, you adhere to your original decision—that is what you say.

SHRI BHUPESH GUPTA: May I know, Sir, whether in view of the fact that the proposal made by the United Central Refugee Council has had the

support of all opposition parties in West Bengal the Government discussed the problem with the refugee organisation as well as with the representatives of such parties before arriving at those conclusions?

I SHRI JAWAHARLAL NEHRU: This matter has been very carefully considered repeatedly not only by the Ministry of Rehabilitation, not only by the West Bengal Government but by the Government of India as a whole. If I may say so with all respect to the hon. Member and the United Central Refugee Council, the attitude taken up by this United Central Refugee Council seems to me completely unjustified, without basis, foundation, logic or reason. Therefore, we propose to adhere to the decision we have taken whereby as many people as can be rehabilitated in Bengal should of course be, but according to our information they cannot be, and it is not a possibility to rehabilitate all of them in West Bengal; also it is not a desirable thing indefinitely to continue the camps and doles. We are rehabilitating them, spending vast sums of money, and I entirely fail to understand how any responsible organisation, even supported by all opposition parties, can put forward a proposal which can only lead to misery, to continued misery for those people.

SHRI BHUPESH GUPTA: The Prime Minister has said something very much about us! May I know, Sir, in that case whether the Prime Minister is prepared to place all these proposals and the Government proposals and others before a competent body which commands the confidence of the Government and of the Opposition and wait as to what they have to say?

(No reply)

SHRI M. P. BHARGAVA: May I know, Sir, whom does this big United Central Refugee Council of Bengal represent?

SHRI BHUPESH GUPTA: Refugees I I have not got my answer, Sir.

MR. CHAIRMAN: You have given a suggestion . . .

SHRI BHUPESH GUPTA: Well, if he does not answer I don't press for the answer. The only thing is he cannot answer easily.

I put another question. Now may I know, Sir, whether the Prime Minister is aware—since the Prime Minister has been good enough to answer this question—whether he is aware that the State Government and the Central Rehabilitation Ministry have put out the threat that until and unless the refugees go to Dandakaranya all these camps will be closed down by July next year?

SHRI JAWAHARLAL NEHRU: Yea, Sir, I am aware of it.

SHRI BHUPESH GUPTA: May I know, Sir, whether he understands the implications of such threat against the refugees?

SHRI JAWAHARLAL NEHRU: The issue is a very simple one. There is no question of threat or anything. We offer to rehabilitate the people in the best possible way in various places, some in Bengal, some elsewhere, and to put an end to these camps. We want to put an end to these camps by a certain date if they refuse to be rehabilitated. If we do not make arrangements for their rehabilitation the responsibility will be yours. On the other hand, if we have made arrangements and they refuse to be rehabilitated, then we have said that we are unable to continue the doles.

SHRI BHUPESH GUPTA: Am I to understand then, Sir, that the 35,000 families will be left in the streets?

MR. CHAIRMAN: No more.

RACE RIOTS IN LONDON

♦102. SHRI M. VALIULLA: Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 285 in the Rajya Sabha on the 24th September, 1958 and state:

(a) the name of the Indian national who was involved in the race riots in London on the 31st August, 1958;

(b) what were the circumstances in which he was involved; and

(c) in what way he was affected?

THE DEPUTY MINISTER OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): (a) Shri Darshan Singh Rensi.

(b) and (c). Shri Darshan Singh was coming out of Shepherd Bush Station late that night with another Indian and was attacked by Teddy Boys.

Shri Darshan Singh got some stab wounds but his companion was uninjured.

SHRI M. VALIULLA: May I know, Sir, whether any protest was lodged with the British Government about this?

SHRIMATI LAKSHMI MENON: Protests were lodged not only by us but also by the Central Panel of the Brewing Trade, and the British Council of Churches and many other organizations including the National Assembly of Women have issued statements deploring colour prejudice.

CODE OF DISCIPLINE

•103. SHRI BHUPESH GUPTA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Code of Discipline drawn up at the Sixteenth Session of the Indian Labour Conference held at Nainital had been sent to the Railway Administration;

(b) if so, when it was sent; and

(c) what is the position of the Railways as employers *vis-a-vis* the above Code?

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): (a) Yes.

(b) 19th March, 1958.

(c) This is under examination.